

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 118

IA(LB.C)/2261(CH)2023

IA(LB.C)/1448(CH)2023

IA(I.B.C)/2249(CH)2023

IA(I.B.C)/794(CH)2024

In

CP(IB) No. 147/Chd/HP/2019

(Admitted)

IN THE MATTER OF
Syndicate Bank

...Petitioner-Financial Creditor

Versus

Omid Engineering Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3),
19(2), 66(1), 60(5), IBC 2016

Order delivered on 13.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 14.05.2024.

Sd/-

Court Officer